

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 84/TD/2025

Subject : Application under Sub-Section (1) of Section 15 of the Electricity Act, 2003 for grant of Category IV licence for inter-state trading in electricity in India.

Petitioner : KVK Energy & Infrastructure Private Limited

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rajesh Mahajan, KVK Energy

Record of Proceedings

The representative of the Petitioner submitted that the instant application had been filed for the grant of a Category IV licence for inter-State trading in electricity in terms of the Trading Licence Regulations, 2020. He further submitted that the Petitioner has complied with the provisions of the Trading Licence Regulations, 2020.

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to furnish the following information/clarification on affidavit within a week.
- (a) A copy of the Petitioner's Certificate of Incorporation;
 - (b) Undertaking to the effect that Applicant does not hold a transmission licence and shall not undertake transmission of electricity if granted a trading licence;
 - (c) Confirmation to the effect that Sh. Rajesh Mahajan is a full-time employee of the at the Applicant Company;
 - (d) Details of the qualifications, experience, and designation of S/Shri, K. S. Prakash Rao (Qualification), P. N. Prasada Raju (Qualification), and T. Jyothi (Qualification & Experience);
 - (e) Special Audited Balance sheet as on 30.10.2024 or on a subsequent date.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)